

31st of December, 1955, has not yet been amended or modified).

(b) Nil.

Pandit D. N. Tiwary: May I know the number of cases that are still undisposed of?

Shri M. C. Shah: Still undisposed of by the Income-tax Investigation Commission? The number of cases affected after the judgement of the Supreme Court was 819.

Pandit D. N. Tiwary: What is the amount involved in these 819 cases that are undisposed of?

Shri M. C. Shah: The position is that under section 5(4), all the cases were to be taken afresh and for those cases disposed of by the Commission, the amount comes to about Rs. 20 crores. Under section 5(4), all the cases have to be taken afresh. Under section 5(1), the number of cases is 23 and the amount would be about Rs. 581 lakhs. Under section 5(1), those cases which were decided prior to July 1954—the date of promulgation of the Ordinance—are not to be taken up again but the cases that remain undisposed of will have to be taken up. About the sum, I have not got an estimate figure.

Shri Morarka: May I know whether after the Supreme Court judgement any compromise was effected and there has been revocation of some of the cases, and if so, how many such cases there are?

Shri M. C. Shah: I cannot give the figures about revocation, because under section 5(4) they have already given notices in almost all the cases. Under section 5(1) also, proceedings have been taken in 265 cases. Under section 5(4) we have taken proceedings in 291 cases, and there are certain cases still remaining for the consideration of the Central Board of Revenue. As the House knows, there are certain conditions to be fulfilled before a

notice can be issued under section 34 (1) (a).

Shri N. B. Chowdhury: May I know the number of cases of Income-tax evasion which have been taken cognizance of by the Income-tax authorities after the Income-tax Investigation Commission was wound up, particularly cases relating to the period which was under the consideration of the Commission?

Shri M. C. Shah: I have already replied that the Income-tax Investigation Commission has not been wound up by law. As I have already said, there were 819 cases which were affected by the judgment of the Supreme Court and in 484 cases notices have already been initiated. About the others investigation is going on, and notices will be issued in 283 cases very soon.

GUN LICENCES

*1747. **Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) the number of guns which have been surrendered by the tribal people of Tripura to Government for the renewal of licences so far during 1955; and

(b) the number of cases in which such licences have been renewed?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The required information has been called for from the State Government and will be laid on the Table of the House when received.

Shri Dasaratha Deb: May I know whether it is a fact that a large number of guns requisitioned by the Government of Tripura have now gone out of order because they were kept under police custody for the last eight years?

Shri Datar: I cannot answer this question in the absence of the information.

Shri Dasaratha Deb: Do the Government propose to return all the guns to the real owners immediately?

Shri Datar: After the information is received, Government will consider the matter.

Shri Bhagwat Jha Azad: In view of the fact that there is inordinate delay and harassment and illegal gratification to be paid even for renewal in other States also, may I know what steps are proposed to be taken by the Government to liberalise the procedure of renewal?

Shri Datar: I am not prepared to accept the premises of the hon. Member. But I am prepared to assure the House that we are considering this question in relation to the proposed amendment of the Arms Act and Arms Rules.

Shri Bhagwat Jha Azad: When it is being brought.....

Mr. Speaker: We will go to the next question.

**GEOLOGICAL SURVEY AT BELPAHARI
(MIDNAPORE)**

*1748. **Shri Subodh Hasda:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether Government are aware that a geological survey for valuable minerals was undertaken at Belpahari in the Midnapore District, West Bengal; and

(b) if so, the ultimate result of this survey?

The Minister of Natural Resources (Shri K. D. Malaviya): (a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix VIII, annexure No. 52.]

Shri Subodh Hasda: May I know whether such a survey was undertaken

to detect the occurrence of petroleum and tungsten there?

Shri K. D. Malaviya: I require notice. I am not aware.

Shri Subodh Hasda: May I know in how many places a geological survey was conducted last year, and what are the new finds during the period?

Mr. Speaker: I am afraid the question is too wide. The original question relates only to Belpahari in Midnapore District, and I shall have to be more strict about supplementaries. I find that many supplementaries are being put which are outside the scope of questions.

Shri N. B. Chowdhuri: May I know the name of the agency that is conducting the survey and the mineral or other things for which the survey is being conducted?

Shri K. D. Malaviya: If the hon. Member is talking generally I will answer generally that the Geological Survey of India is conducting it.

Mr. Speaker: About this particular one he is asking.

Shri K. D. Malaviya: The Director, Geological Survey of India, is getting this survey conducted under his own Department.

Shri B. K. Das: May I know what was the duration of the survey undertaken and whether it is still continuing?

Shri K. D. Malaviya: It was conducted during 1950-51 in the area under reference.

ORPHANS

*1749. **Dr. Rama Rao:** Will the Minister of Education be pleased to refer to the reply given to starred question No. 732 on the 11th March, 1955 and state:

(a) the total estimated number of orphans in the country requiring care and assistance; and